



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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नई दिल्ली, बुधवार, मार्च 5, 2014/ फाल्गुन 14, 1935 (शक)

No. 15] NEW DELHI, WEDNESDAY, MARCH 5, 2014/PHALGUNA 14, 1935 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 5th March, 2014/Phalguna 14, 1935 (Saka)

The following Act of Parliament received the assent of the President on the 4th March, 2014, and is hereby published for general information:—

THE DELHI APPROPRIATION (VOTE ON ACCOUNT) ACT, 2014 (No. 14 OF 2014)

[4th March, 2014.]

An Act to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services for a period of six months of the financial year 2014-15.

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Delhi Appropriation (Vote on Account) Act, 2014.
2. From and out of the Consolidated Fund of the National Capital Territory of Delhi there may be withdrawn sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of eighteen thousand and thirty-three crores of rupees towards defraying the several charges which will come in course of payment during the financial year 2014-15 in respect of the services specified in column 2 of the Schedule.
3. The sums authorised to be withdrawn from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

Short title.

Withdrawal of Rs.18033,00,00,000 from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2014-15.

Appropriation.

THE SCHEDULE
(See sections 2 and 3)

1 No. of Vote/ Appro- priation	2 Services and purposes	3		
		Sums not exceeding		
		Voted by Parliament	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
1	Legislative Assembly Revenue	8,50,00,000	40,50,000	8,90,50,000
2	General Administration Revenue	62,80,50,000	4,61,00,000	67,41,50,000
3	Administration of Justice Revenue	261,07,70,000	81,16,75,000	342,24,45,000
4	Finance Revenue	106,48,25,000	25,000	106,48,50,000
	Capital	15,00,00,000	..	15,00,00,000
5	Home Revenue	192,94,00,000	26,00,000	193,20,00,000
6	Education Revenue	2882,02,25,000	15,25,000	2882,17,50,000
	Capital	113,42,50,000	..	113,42,50,000
7	Medical and Public Health Revenue	1885,98,75,000	46,25,000	1886,45,00,000
	Capital	7,50,000	..	7,50,000
8	Social Welfare Revenue	1600,08,00,000	..	1600,08,00,000
	Capital	751,88,00,000	..	751,88,00,000
9	Industries Revenue	191,37,25,000	1,75,000	191,39,00,000
	Capital	36,93,50,000	..	36,93,50,000
10	Development Revenue	945,03,95,000	9,10,000	945,13,05,000
	Capital	198,17,50,000	1,50,000	198,19,00,000
11	Urban Development and Public Works Revenue	3502,17,00,000	2,00,000	3502,19,00,000
	Capital	2641,95,00,000	..	2641,95,00,000
	Public Debt Revenue	..	1639,76,50,000	1639,76,50,000
	Capital	..	838,36,50,000	838,36,50,000
12	Loans Capital	1,25,00,000	..	1,25,00,000
13	Pension Revenue	70,50,00,000	..	70,50,00,000
	TOTAL :	15467,66,65,000	2565,33,35,000	18033,00,00,000

P.K. MALHOTRA,
Secy. to the Govt. of India.